

DIVISION BENCH
COURT - I

P-102

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/283(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21ST MARCH 2024, 10:30 A.M

IN THE MATTER OF	BANK OF BARODA VS PUNAM SINGH
UNDER SECTION	SECTION 95(1)

Appearances (via video conferencing/physically)

Mr. Avishek Guha, Adv.] For the Bank of Baroda

Ms. Arunika Dutta, Adv.]

Mr. Kaustov De Sarkar, Adv.]

Ms. Debaleena Ganguly, Adv.] For the RP

ORDER

1. Ld. Counsel on both sides present.
2. Notice was directed to be issued to Personal Guarantor
3. Notice has been served upon Personal Guarantor as per Tracking Report placed on record by the Registry. However, none appears for the Personal Guarantor.
4. Await presence of Personal Guarantor.
5. It is made clear that if on the next date of hearing, none appears on behalf of the Personal Guarantor, appropriate orders will be passed.
6. Post the matter on **29/04/2024**.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**

PJ